

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1853
ANSWERED ON:09.03.2001
IMPORT OF RESTRICTED ITEMS
RAMSHETH THAKUR

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

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- (a) whether the Directorate General of Revenue Intelligence has detected some cases of import of restricted items under forged Special Import Licences; (
- (b) if so, the number of cases detected during 1998-99, 1999-2000, and 2000-2001, till date; (
- (c) whether the Government propose to redesign the format of Special Import Licences; (
- (d) if so, the details thereof; and (
- (e) the steps taken by the Government against the brokers and defaulters?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH)

(a) to (e) : The Directorate of Revenue Intelligence had detected four cases of import of restricted items under forged Special Import Licences (SILs) during 1998-99. During the course of investigations, 18 persons involved in the forging and circulation of bogus SILs were arrested. Show Cause Notices have been issued to importers demanding duty of Rs.10.65 crores.

No such cases have been detected during the years, 1999-2000 & 2000-2001. The SILs are being abolished w.e.f. 1.4.2001.